

SPECIAL BENCH
COURT - II

O-201

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/128(KB)2020
IA(I.B.C)/1722(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	HDFC BANK LIMITED VS TAMRA DHATU UDYOG PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Ms. S. Santra, Adv.

] For the Successful Resolution Applicant

ORDER

1. Ld. Counsel appearing on behalf of Successful Resolution Applicant present.
2. **IA(I.B.C)/1722(KB)2023:**
 - a. Ld. Counsel appearing for SRA seeks two weeks' time to file an application after the approval of resolution plan with respect to refund. At request, time is allowed to file application in this regard, if any.
 - b. Post this matter thereafter for hearing on **21.03.2024**.

**D. Arvind
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**

Ar.